

CC No. 55/2019

ED Vs. Jatinder Pal Singh

U/s44 & 45 PMLA 2002 for the offence punishable u/s 3 & 4 of PML Act
, 2002 (As amended in 2005, 2009 & 2013)

30.07.2020

Present: Sh.Atul Tripathi, Ld. Spl. PP for complainant/ED.
Sh. H.S. Bhullar and Ms. Neha Das, Id counsels for applicant Jatinder Pal.

Matter has been taken up through video conferencing hosted by Ms. Pallavi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

An application moved on behalf of applicant/accused Jatinder Pal Singh seeking release FDRs bearing no. 188216,188291, 188346, 188417 and discharge of surety Sh. Anil Dua with release of FDR bearing no. 15698525 in terms of order of Hon'ble High Court of Delhi dated 27.07.2020 in CRL.M.C.No 1601/2020, CLR.M.As No. 9933/2020 & 9934/2020.

Ld. Counsel has filed the copy of the order of Hon'ble High Court. Submissions on the application heard on behalf of both the parties and order of Hon'ble High Court has perused.

In terms of order of Hon'ble High Court of Delhi,as above, FDRs bearing Nos. 188216,188291, 188346, 188417 be released to the applicant/accused Jatinder Pal Singh and also surety Sh. Anil Dua is discharged and FDR bearing no. 15698525 is ordered to be released to him against due receipt. Ahlmad is directed to release the above-mentioned FDRs to the applicant after due verification.

Application is disposed of accordingly.




(ANURAG SAIN)
Special Judge, CBI-11
RADC, New Delhi
30.07.2020
विशेष न्यायाधीश (वि.प्र.)
Special Judge CBI-11
राजज एंग्लो-इण्डियन कॉम्प्लेक्स
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